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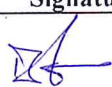
**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH**

**PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)**  
**PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)**


**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 22.02.2018 AT 10.30 AM**

TRANSFER PETITION NO.	TP No.07/HDB/2016
COMPANY PETITION/APPLICATION NO.	CP No.38/2006
NAME OF THE COMPANY	Krishna Metal Industries Pvt. Ltd
NAME OF THE PETITIONER(S)	Vijay Kumar goyal & (03) Others
NAME OF THE RESPONDENT(S)	Krishna Metal Industries Pvt. Ltd & (04) Others
UNDER SECTION	397/398

**Counsel for Petitioner(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
B. Bhuvana Chandra Reddy S. Mukundan	Advocate	8978033975	

**Counsel for Respondent(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
S. Chidambaram	PCS	9849056652	

Heard Shri Bhuvana Chandra Reddy and Shri S. Mukundan,  
Learned Counsels for the Petitioner and Shri S.  
Chidambaram, Ld. PCS for the Respondent.

An Auditor is appointed for valuation of share of the Petitioner  
Company by granting two months' time for the Auditor to  
submit his report. Post the case on 19.04.2018.



Member (T)



Member (J)